SHRI B. N. DAT AR: Sir, the whole matter is under consideration. There is no question of evolving any scheme.

SHRI K. L. NARASIMHAM: Is it going to be in accordance with the scheme formulated by you earlier?

SHRI B. N. DATAR: Sir, the hon. Member will kindly wait for some time, because the whole question is under negotiation and consideration; at this stage it will be premature to give out what we are considering.

SHRI BHUPESH GUPTA; Has the hon Minister considered that if any scheme of formation of a panel were to be adopted, then it v/ill take about seven to eight years to absorb about 450 peop'e who have qualified themselves and who have got 45 per cent, or more marks, whereas about 6,000 Other employees will not be able to get any chance for examination and promotion?

SHRI B. N. DATAR: That is exactly the point which is under consideration—about others.

DR. SHRIMATI SEETA PARMANAND: Can the hon. Minister disclose the methods which he has in mind to fo'low for absorbing the leftovers of the previous examinations?

SHRI B. N. DATAR: I would not like to give out those methods; they are under consideration.

MR. CHAIRMAN: "The matter is under consideration and, therefore, it is no usa asking such questions". That is what he says.

SHRI M P. BHARGAVA: One question. Sir. May I know whether it is a fa-"t that the whole question is being postponed because decentralisation of these Services is to come into force frrm 1st April, 1962?

SHRI B. N. DATAR: Sir, we are consider [tg the whole question on its met-its.

SHRI AKBAR ALI KHAN: Is it a competitive examination or a qualifying one?

SHRI B. N. DATAR: That itself is a question that has to be considered. There are different views on that point.

SHRI BHUPESH GUPTA: May I know ....

MR. CHAIRMAN: No more. Next question.

## LEGISLATION TO BAN COMMUNAL BODIES

- \*49. SHRI M. P. BHARGAVA: Will the Minister of Home Affairs be pleased to refer to the answer given to Starred Question No. 162 in the Rajya Sabha on the 4th December\* 1961 and state;
- (a) whether any further communication has been received from the Government of Uttar Pradesh urging the enactment of legislation to ban-communal bodies; and
- (b) if so, what action is 'proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) No.

(b) Does not arise.

SHRI M. P. BHARGAVA: Ma<sub>v</sub> *I* know, Sir, whether the Government, have considered that the ban on communal bodies has become all the more essential after the techniques employed by the communal parties during the third General Election?

SHRI LAL BAHADUR: Well, I had myself said before thai; I did not rule out the question of banning the communal parties in case that was found *to* be necessary. But at that time, when this question was raised last time in this House, it was felt inappropriate to take any action. However, Sir, this is a very big and important matter which will have to-be given careful consideration before we take any action.

SHRI M. P. BHARGAVA: May I know, Sir, whether any action is proposed to be taken with regard to the objectionable posters and pamphlets issued by such communal parties during the General Election?

SHRI LAL BAHADUR: It is for the State Governments to take action in respect of such objectional posters.

SHRI BHUPESH GUPTA: In view of the fact that communal appeals were made on a large scale in different parts of the country both orally and in print, may I know whether the Government has considered the advisability of calling a meeting of all the secular parties in the country to evolve certain steps that may be taken in order to combat communalism?

SHRI LAL BAHADUR: That also may be one of the steps which may have to be taken into consideration in regard ^to this matter.

SHRI JASPAT ROY KAPOOR: May I know whether any steps are under contemplation to withhold financial aid from communal educational institutions?

MR. CHAIRMAN: That is another question.

SHRI K. S. CHAVDA: May I know, Sir, whether any communication has been received from any other State urging the enactment of legislation to ban communal hodies?

SHRI LAL BAHADUR: No, Sir.

SHRI AKBAR ALI KHAN. May I suggest that all these speeches, pamphlets and other things during the last General Election may be collected, so that we may come to know which exactly are those communal parties?

SHRI LAL BAHADUR: We are collecting these pamphlets, posters, etc.; of course, not the speeches.

SHRI BHUPESH GUPTA: Well, I am not dealing with the question of

imposing any ban or any such thing. In view of the fact that the matter was discussed at the National Integration Conference and it was thought that after the General Election the whole • quest on might be raised in the light of the experience gained, may I know, Sir, whether the Government have asked the State authorities in the various States to forward the necessary materials that are available to the Central Government for the use of the National Integration Committee?

to Questions

SHRI LAL BAHADUR: We will consider that; we have not taken any action so far.

SHRI M. P. BHARGAVA: May I know, Sir. whether it is not within the jurisdiction of the Election Commissioner to recommend to the Government to take action against objectional posters and pamphlets?

SHRI LAL BAHADUR: Well, the Election Commissioner is not prevented from making any such recommendation.

SHRI BHUPESH GUPTA: Is the hon. Minister aware . . .

Mr. CHAIRMAN: Next question.

## COMMUNITY SINGING OF NATIONAL ANTHEM IN EDUCATIONAL INSTITUTIONS

- \*50. SHRI M. P. BHARGAVA: Will the Minister of EDUCATION be pleased to refer to the answer given to Starred Question No. 225 in the Rajya Sabha on the 6th December, 1961 and state:
- (a) how many States have so far taken action on the recommendation of the Nat'onal Integration Conference that the day's work in educational institutions should begin with the community singing of the National Anthem; and
- (b) from how many States no reply has so far been received?